

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p><u>ORDER DATED 02-04-2002.</u></p> <p>None appears for the Applicant.</p> <p>Applicant having faced a disciplinary proceedings under Rule-16 of the CCA Rules visited with a minor penalty whereinafter it was ordered to recover Rs. 3000/- from the Applicant in 30 equal monthly instalments as it reveals from the counter filed by the Respondents. Being aggrieved with the punishment order dated 30-6-1996, the Applicant preferred an appeal dated 12-7-1996 which was received on 15-7-1996. The said appeal, as has been disclosed in the counter, was submitted to the Director, of Postal Services (Hqrs.) of Orissa Circle Bhubaneswar. As it appears (and as disclosed in the counter) the applicant preferred this Original Application simultaneously while submitting the appeal as aforesaid. None is in a position to assist the Tribunal to intimate as to whether the appeal in question has been disposed of or not.</p> <p>In the said premises, this Original Application is disposed of with a direction to the Respondents to dispose of the appeal dated 12-7-1996 of the applicant, if the same has not yet been disposed of, within a period of three months hence. The result of the said appeal should be</p>	<p>Or. no. 1 may be given.</p> <p>For orders.</p> <p>re- stay.</p> <p>L S.S. 32. <i>Send</i></p> <p>Shewcase no. 7 fetched.</p> <p>Pr. Order.</p> <p>(Re: stay).</p> <p>Ab 1/7/96 Bench</p> <p>Order no. 3, Dt-19-8-96</p> <p>A copy of Order may be given to both the counsel.</p> <p>Ab 22/8/96 23-08-96 22/8/96</p> <p>Received by MHD 22/8/96</p> <p>For hearing. Fatra 114 Bench</p>

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		<p>intimated to the Applicant within the said period of three months. If the appeal has already been disposed of in the meantime then the result should also be intimated to the Applicant within a period of three months hence.</p> <p>With the aforesaid observations and directions, this Original Application is disposed of.</p> <p><i>T. Narayan Chary</i> 02/04/2002 Memos (Judicial)</p>	<p>Free copy of the order dt. 2-4-02 given to the both Counsel.</p> <p><i>Patm 414</i> <i>Prayag S.C.</i></p>